

12.34 hrs.

MOTION FOR ADJOURNMENT**SHAHDARA INCIDENTS AND ALLEGED
POLICE ATROCITIES**

MR. SPEAKER : I shall take up the adjournment motions. I have to inform the House that I have received notice of seven adjournment motions regarding Shadara incidents, and I shall read them in the order of time in which they were received : from Shri S. M. Banerjee, Shri Dinen Bhattacharyya, Shri K. Manoharan, Shri Dasaratha Deb, Shri Jaganatharao Joshi, Shri Jyotirmoy Bosu and Shri Samar Mukherjee.

SHRI K. S. CHAVDA (Pa'an) : I have also given notice of an adjournment motion.

MR. SPEAKER : It must have been given late. We can add your name also if it is there. Understand that it came much later than the time prescribed. Anyway you can also speak later on. The first is from Shri S. M. Banerjee and it says :

"Unprecedented police atrocities resulting in the killing of a Home Guard staff officer, police firing and lathi charge seriously injuring more than 300 persons at Shahdara and Government's failure to check the same."

I have given my consent to the moving of the adjournment motion. Shri S. M. Banerjee may now ask for leave of the house.

SHRI S. M. BANERJEE (Kanpur) : I beg leave of the House to move the adjournment motion.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : Sir, we object to this motion. I regret to report the occurrence of these unfortunate incidents following the alleged murder of one Shri Onkar Singh in the area of Shahdara police station on the 18th instant. A serious law and order situation arose on the 19th morning and continued intermittently on the 20th.

The situation in Shahdara is returning to normal. Government have decided to institute a judicial inquiry into all the incidents other than the alleged murder itself. The House will appreciate that such an inquiry should not concern itself with the investigations already in progress in accordance with the law in regard to the alleged murder. Government expect that the investigation should be completed most expeditiously.

MR. SPEAKER : Those who are in favour of leave being granted may please get up in their seats.

I am sorry there are 47 members only in favour.

SHRI S.M. BANERJEE : If the counting had taken place at 12 O'clock, more would have been there. For instance, Mr Samar Guha is not here now.

AN HON. MEMBER : He has come.

MR. SPEAKER : Even then, it is only 48. I am sorry. Leave is not granted. Papers to be laid.

12.37 hrs.

PAPERS LAID ON THE TABLE

AUDITED ACCOUNTS OF COMMITTEE FOR CONTROLLING AND SUPERVISING EXPERIMENTS ON ANIMALS, BOMBAY

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1970-71 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965. [Places in Library. See No. LT-3443/72.]

ANNUAL REPORT OF TECHNICAL TEACHERS TRAINING INSTITUTE (WESTERN REGION), BHOPAL

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND

SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region), Bhopal, for the year 1970-71. [*Placed in Library. See. No. LT-3444/72.*]

SUPPLEMENTARY STATEMENTS ON FLOOD SITUATION

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL): I beg to lay on the Table a Supplementary statement on the flood situation in the country. [*Placed in Library. See. No. LT-3445/72.*]

12.38 hrs.

STATEMENT ON MARKET BORROWINGS DURING 1972-73

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Sir, I beg to lay on the Table a statement on market borrowings during 1972-73. [*Placed in Library. See No. LT-3447/72.*]

12.38½ hrs.

CONVICTION OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following wireless message, dated the 19th August, 1972, from the Magistrate, Bahraich, Uttar Pradesh. As a matter of fact, throughout yesterday, I kept on receiving one intimation or other from some source or other, from some police station somewhere, that Mrs. Nayar has been arrested. I do not know how many intimations I received yesterday.

"Shrimati Shakuntala Nayar, Member, Lok Sabha, was arrested under Section 228, Indian Penal Code, and convicted to pay a fine of Rs. 100/- and in default one week's simple imprisonment by Tehsildar Magistrate at Kaisarganj today. She did not pay fine and so she has been sent to District Jail, Bahraich."

12.40 hrs.

GENERAL INSURANCE BUSINESS (NATIONALISATION) BILL

(i) REPORT OF JOINT COMMITTEE

SHRI DARBARA SINGH (Hoshiarpur): I beg to present the Report of the Joint Committee on the Bill to provide for the acquisition and transfer of shares of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interests of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto.

(ii) EVIDENCE

SHRI DARBARA SINGH: I beg to lay on the Table a copy of the the evidence given before the Joint Committee on the Bill to provide for the acquisition and transfer of shares of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interest of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto.

12.42 hrs.

STATEMENT RE-INTERIM REPORTS OF NATIONAL COMMISSION ON AGRICULTURE

MR. SPEAKER: Shri F. A. Ahmed to make a statement on the Interim Reports by the National Commission on Agriculture. He may lay it on the Table.

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): I beg to lay on the Table a statement regarding the submission of four Interim Reports by the National Commission on Agriculture.

Statement

As Members are aware the National Commission on Agriculture set up by the Government of India has been asked to make Interim recommendations on such items of the Terms of Reference given to